

(c) During 1975-76 part of the work relating to purchase and procurement of machinery, stores etc. was decentralised. It is not proposed at present to re-transfer the work to the Apex office.

Time given by A.I.R. to each Candidate

9888. SHRI ISHWAR CHAUDHRY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under the consideration of Government to allow certain time on the local or regional stations of All India Radio free of charge to candidates of different political parties; and

(b) if not, the difficulties Government have to face in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Government has decided that before elections to the State Assemblies each political party, recognised by the Chief Election Commissioner under the provisions of Election Symbols (Reservation and Allotment) Order, 1968, whether on an All India basis or at state level, will be given an equal opportunity to broadcast. Each such Party is being given 2 chunks of 15 minutes each. These facilities were extended to State Assembly Elections in 10 States and 2 Union Territories held in June, 1977. Subsequently these facilities were also extended in the State Assembly Elections in Nagaland, Tripura and lastly in the five States and one Union Territory in February, 1978.

(b) Does not arise.

Amendment of Laws for Prosecution of cases

9889. SHRI PRASANNBHAI MEHTA:

SHRI R. V. SWAMINATHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether C.B.I. has asked the Union Government to amend the

relevant law to provide for the prosecution of serious cases without obtaining the consent of the State Governments;

(b) if so, whether the C.B.I. has made number of proposals to the Union Government;

(c) if so, the details of the same; and

(d) the reaction of Union Government on such proposals?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (d). After the installation of the present Government at the Centre, no proposal has been received from the C.B.I. for undertaking legislation to provide for its officers to exercise powers and jurisdiction in the territory of States without the consent of the concerned State Government. There were some proposals in the past which were not pursued.

Setting up of a factory of Sophisticated Cameras

9890. SHRI RAJE VISHVESHWAR RAO: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are setting up a factory to manufacture Sophisticated Cameras if so, where;

(b) whether Government are aware that photography industry is at its lowest ebb in India;

(c) whether Government propose to help any private agency in case they wish to put up such a factory; and

(d) if so, in what proportion?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) National Instruments Limited, Calcutta, which is a public sector project, has recently taken up the manufacture of sophisticated cameras. There